CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Allahabad this the 15th day of January, 2004.

Contepmt Petition No. 02 of 2004.

Hon'ble Mr. Justice S.R. Singh, V.C. Hon'ble Mr. D.R. Tiwari, Member-A.

Dr. Mahesh Chandra Sharma S/o Late Kailash Pati Sharma R/o 29, Magh Vihar, Khandari, Distt. Agra.

.....Applicant

Counsel for the applicant :- Sri R.C. Gupta

VERSUS

- 1. N.K. Sarwal, The Secretary, M/o Healt and Family Welfare, Govt. of India, Nirman Bhawan, New Delhi.
- 2. R.B. Mishra, ABPS,0 0 the Post Master General, Agra Region, Agra-282001.

.....Opp. Parties.

ORDER

By Hon'ble Mr. Justice S.R. Singh, VC.

This contempt application has been instituted with the allegation that the order dated 31.12.2003 passed in partial modification of the order dated 28/29.08.2003 has been passed during the pendency of the 0.A 1430/03 and, therefore, amounts to contempt of court. This submission cannot be accepted. The Tribunal had not restrained the authority to modify was earlier transfer order. We do not find any disobedience of the interim order. In the circumstances, the contempt petition is dismissed.

Member- A.

Vice-Chairman.

/Anand/